

with an explanatory note. [Placed in Library. See No. LT-6021/66].

12.43½ hrs.

MESSAGES FROM RAJYA SABHA

NOTIFICATION UNDER COMPANIES ACT

The Minister of Law (Shri G. S. Pathak): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1966, published in Notification No. GSR 421 in Gazette of India dated the 18th March, 1966, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library, See No. LT-6022/66].

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

REPORT (PARTS I AND II) OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): I beg to lay on the Table a copy of the Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1963-64 under article 338 (2) of the Constitution. [Placed in Library. See No. LT-6023/66].

- (i) 'In accordance with the provisions of rule 111 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Shops and Establishments (Amendment) Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 5th April, 1966.'
- (ii) 'I am directed to inform the Loo Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th April, 1966, passed the following motion:

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint six members to the Joint Committee of the Houses on the Patents Bill 1965, in the vacancies caused by the retirement of Shri Arjun Arora, Shri T. Chengalvaroyan, Shri R. S. Doogar, Shri Shyam Nandan Mishra, Shri M. R. Shervani and Shri Rajendra Pratap Sinha from the membership of the Rajya Sabha on the 2nd April, 1966 and resolve that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:

KERALA PANCHAYATS (PROMOTION OF CO-OPERATIVE FARMING) RULES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to lay on the Table a copy of the Kerala Panchayats (Promotion of Co-operative Farming) Rules, 1966, published in Notification SRO No. 24/66 in Kerala Gazette dated the 1st February, 1966, under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala [Placed in Library. See No. LT-6024/66].

1. Shri Arjun Arora.
2. Shri T. Chengalvaroyan.
3. Shri R. S. Doogar.
4. Shri Shyam Nandan Mishra.
5. Shri M. R. Shervani.
6. Shri Rajendra Pratap Sinha."

[Secretary]

- (iii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th April, 1966, passed the following motion:

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint three members to the Joint Committee of the Houses on the Judges (Inquiry) Bill, 1964, in the vacancies caused by the retirement of Shri Akbar Ali Khan, Shri G. S. Pathak and Shri K. K. Shah from the membership of the Rajya Sabha on the 2nd April, 1966, and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:—

1. Shri Akbar Ali Khan.
2. Shri G. S. Pathak.
3. Shri K. K. Shah."

- (iv) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th April, 1966, passed the following motion:—

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two members to the Joint Committee of the Houses on the Delhi Administration Bill, 1965 in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisht from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to

the said Joint Committee, namely:—

1. Shri L. N. Mishra.
2. Kumari Shanta Vasisht."

12.44 hrs.

DELHI SHOPS AND ESTABLISHMENTS (AMENDMENT) BILL.

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Delhi Shops and Establishments (Amendment) Bill, 1966, as passed by Rajya Sabha.

12. 44½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS' EIGHTY-FIFTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Eighty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12. 44½ hrs.

ELECTION TO COMMITTEES

(i) **JOINT COMMITTEE ON PATENTS. BILL**

Shri Krishnamoorthy Rao (Shimoga): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancy caused by the retirement of Shri Dalpat Singh from Rajya Sabha and communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."